

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3999 of 2020

Raja Choudhary @ Mahatha @ Jitendra Mahtha ... Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rahul Pandey, Advocate

For the Opposite Party : Mr. V. S. Sahay, A.P.P.

3/27.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Deoghar (Town) P.S. Case No. 513 of 2019 corresponding to G. R. No. 498 of 2019.

It has been alleged that one Deepak Kapri was arrested and two cartridges were recovered from him. It is also alleged that he had named the petitioner and others as his associates. The said Deepak Kapri has been granted bail by this Court in B. A. No. 367 of 2020. The petitioner is in custody since 08.11.2019.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Deoghar in connection with Deoghar (Town) P.S. Case No. 513 of 2019 corresponding to G. R. No. 498 of 2019

(Rongon Mukhopadhyay, J)